

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 35/TT/2023

- Subject** : Petition for truing up of transmission tariff for the 2014-19 tariff period and determination of transmission tariff for the 2019-24 period for two number of transmission assets under “Fibre Optic Communication System under Expansion of Wideband Communication Network” scheme in Eastern Region.”
- Date of Hearing.** : 27.2.2024
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
- Petitioner** : Power Grid Corporation of India Limited
- Respondents** : Bihar State Power (Holding) Company Ltd. and 5 others
- Parties Present** : Shri Anup Jain, Advocate, BSPHCL
Shri Vyom Chaturvedi, Advocate, BSPHCL
Shri Amit Yadav, PGCIL
Shri Vivek Singh, PGCIL

Record of Proceedings

Power Grid Corporation of India Limited has filed the instant petition for truing up of transmission tariff for the 2014-19 period and determination of transmission tariff for the 2019-24 period in respect of two number of transmission assets under “Fibre Optic Communication System under Expansion of Wideband Communication Network Scheme in Eastern Region.

2. The representative of the Petitioner made the following submissions:

- (a) The information sought by the Commission vide Record of Proceedings dated 20.12.2023, has been furnished vide affidavit dated 15.2.2024. The Petitioner has also filed a rejoinder to the reply of BSPHCL.
- (b) There is time over-run in execution of Asset-1 of 1225 days owing to delay in completion of the main transmission line i.e. 400 kV D/C Sasaram-Daltonganj under ERSS-III. The time over-run in execution of 400 kV D/C Sasaram-Daltonganj line has already been condoned by the Commission vide order dated 21.11.2019 in Petition No. 105/TT/2018. Therefore, the time over-run in respect of Asset-1 should also be condoned in the present case. There is time over-run of 1225 days in the execution of Asset-2 which is on account of non-availability of shut-down, RoW issues at certain locations and slow mobilization by the contractors. The link in the present case were to be executed on the existing transmission line i.e. 400 kV Barh-Kahalgaoon, therefore, shut down was



necessary for execution of OPGW works. The Petitioner has prayed for condonation of delay in execution of Asset-2 in view of the aforesaid reasons.

3. Learned counsel for BSPHCL submitted that the reasons given in the petition for time over-run in execution of the transmission assets are not uncontrollable events as per the Tariff Regulations, and that the Petitioner has not furnished requisite documents to substantiate its claim for the time over-run.

4. After hearing the parties, the Commission directed the Petitioner to submit the following information on an affidavit by 15.3.2024, with an advance copy to the Respondents:

- a) CPM/PERT chart with regard to Asset-1 indicating actual execution as per timelines.
- b) Details of LD recovered/to be recovered /to be adjusted from each of the vendors on account of delay in execution of works for both the transmission assets.

5. The Commission directed the Petitioner to submit the information sought within the specified timeline and observed that no extension of time would be entertained.

6. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-

(V. Sreenivas)
Joint Chief (Law)